

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

OA 387/96.

Dt. of Order: 26-3-96.

Smt.P.B.Prema

...Applicant

vs.

1. Senior Superintendent of Post Offices,
Secunderabad Division, Hyderabad-500 016.
2. Asst.Superintendent of Post Offices,
Secunderabad (North) Sub-Division,
Trimulgherry, Hyderabad.

...Respondents

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Counsel for the Applicant : Shri S.Ramakrishna Rao

Counsel for the Respondents : Shri V.Rajeshwar Rao, Addl.CGSC

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CORAM:

THE HON'BLE JUSTICE SHRI M.G.CHAUDHARI : VICE-CHAIRMAN

THE HON'BLE SHRI H.RAJENDRA PRASAD : MEMBER (A) *9
20/3*

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... 2.

OA 387/96

Dt. of order: 26-3-1996

(Order of the Divisional Bench ~~Master~~ Hon'ble
Sri H. Rajendra Prasad, Member (A))

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The applicant in this case was working as Extra-Departmental Branch Post Master, Neredmet Branch Office in Secunderabad (North) Postal Sub-Division. Consequent on the merger of the said Extra-Departmental Branch Office with a nearby Departmental Sub-office, certain re-deployment of the staff became necessary, and she has been offered the appointment of E.D. Mail Carrier-cum-Packer in Neredmet ~~now~~-delivery Town Sub-Office. The applicant pleads certain difficulties in carrying out the outdoor duties and conveyance of mail between offices, since she is reported to be present at in the family way. She, therefore, requests for a stationery job in any of the offices in the sub-division.

2. After hearing Sri S.Ramakrishna Rao, learned counsel for the applicant, and Sri V.Rajeshwar Rao, learned Addl. Standing Counsel for the Respondents, we feel that it would be adequate and fair to dispose of the OA at the admission stage with a direction to Respondent No.1 to examine her request with as much ~~as~~ sympathy as possible subject to administrative convenience and feasibility. The petitioner, however, has to submit a representation containing her request and requirements to Respondent No.1. This shall be

(18)

done within one week from today. Within 7 days of the receipt of such representation by Respondent No.1, the same shall be disposed of by him with a suitable order which will be conveyed to her not later than 3 days thereafter. Incidentally, it was mentioned by Sri Ramakrishna Rao, the learned counsel for the petitioner, that certain vacancies in stationery jobs are available in the sub-division, and further that one of the EDSVs in one of the offices is willing for an exchange of job, if her request is considered favourably. We have no comments on this but trust that this will also be taken into consideration by the Sr. Superintendent of POs while taking a decision on applicant's representation.

3. Thus the O.A. is disposed of. No order as to costs.

H. Rajendra Prasad
(H. Rajendra Prasad)
Member (A)

26 MAR 96.

M.G.Chaudhari
(M.G.Chaudhari)
Vice Chairman

26-3-96
Deputy Registrar (C)

av1/kmv

BB

To

1. The Senior Superintendent of Post Offices,
Secunderabad Division,
Hyderabad-16.
2. The Assistant Superintendent of Post Offices,
Secunderabad(North) Sub Division,
Trimulgherry, Hyderabad.
3. One copy to Mr.S.Ramakrishna Rao, Advocate, CAT.Hyd.
4. One copy to Mr.V.Rajeswar Rao, Addl.CGSC.CAT.Hyd.
5. One copy to Library, CAT.Hyd.
6. One spare copy.

pvm

July 26 C. to day
27/3/96

I COURT

TYPED BY

CHECKED BY

COMPARED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

M.G. Chaudhary
THE HON'BLE MR. JUSTICE V. NEELADRI RAO
VICE CHAIRMAN

AND

H. Raghunatha Prasad
THE HON'BLE MR. R. RANGARAJAN - M.A.

Dated: 26 - 3 - 1996

ORDER/JUDGMENT

M.A/R.A./C.A.No.

in

O.A.No. 387/96

T.A.No. (w.p.No.

Admitted and Interim directions issued.

Allowed.

Disposed of with directions

Dismissed.

Dismissed as withdrawn.

Dismissed for default.

Ordered/Rejected.

No order as to costs.

*a/w 26 A.C. 96
No Sp*

